भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
SEBI Bhavan, "G" Block, Bandra Kurla Complex, Mumbai - 400051

Cancellation of Recovery Certificate No. 9228 of 2026 dated 22.07.2026 issued against Fulabhai Bhithor (PAN: DYLPB2813Q) ('Defaulter') in the matter of trading activity in the scrip of ANI Integrated Services Limited

Recovery Certificate No. 9228 of 2026 dated **22.07.2026**, was drawn up by the Recovery Officer against **Fulabhai Bhithor (PAN: DYLPB2813Q)** for a sum of Rs. 2,13,000/- (Rupees Two Lakh Thirteen Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings for recovery of the said sum, for non-payment of penalty imposed by the Adjudicating Officer vide AO Order No. Order/AK/DS/2025-26/32082–32109 dated February 12, 2026, against the Defaulter.

In view of the Order of the Hon'ble Securities Appellate Tribunal (SAT) dated November 4, 2026, in Appeal No. 389 of 2026, Recovery Certificate No. 9228 of 2026 is hereby cancelled in exercise of powers given under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 413 of the Income-tax Act, 2025.

DEEPU ANANDAN

Digitally signed by DEEPU ANANDAN
Date: 2026.11.11 15:24:43 +05'30'

RECOVERY OFFICER

Date: 11.11.2026

Place: Mumbai